

(c) and (d) Data on State-wise conviction of foreigners under Foreigners Act and other legal provisions and funds spent on keeping such people in detention Centres is not Centrally available.

Article 370 in Jammu and Kashmir

1494. SHRI K. T. S TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the position of Government on continuation of Article 370 of the Constitution of India in the State of Jammu and Kashmir, especially in the backdrop of ongoing unrest in Kashmir Valley; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The Government of India functions under the provisions of the Constitution of India.

Article 370 in the Constitution of India provides for “*Temporary provisions with respect to the State of Jammu and Kashmir*”.

(b) Not applicable in view of (a) above.

Cases of bribery and corruption registered at ACB, Delhi

1495. DR. VINAY P. SAHASRABUDDHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many cases of bribery and similar instances of corruption pertaining to National Capital Region (NCR) have been unearthed by or registered at the Anti Corruption Bureau (ACB) in Delhi since March, 2015 and what are the corresponding figures for the years 2012-13 and 2013-14;

(b) in how many cases registered since March, 2015 there is a *prima facie* involvement of MLAs, elected to the Delhi Assembly if any; and

(c) at what stage is the investigation concerning major cases and by when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Directorate of Vigilance, Government of NCT of Delhi (GNCTD) has informed that 45 cases have been registered since March, 2015 till date in the Anti Corruption Branch of GNCTD.